

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 208  
IB-2340/ND/2019**

**IN THE MATTER OF:**

**M/s. Pooja Finelease Ltd.**

**....PETITIONER**

**Vs.**

**M/s. Auto Needs (India) Pvt. Ltd.**

**....RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 19.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial creditor**

**:Mr. Kumar Sumit and Mr. Chirag  
Gupta, Advocates.**

**For the Respondent/Corporate debtor**

**:Mr. M.P. Sahay, Ms. Eccha  
Shukla and Ms. Awantika,  
Advocates.**

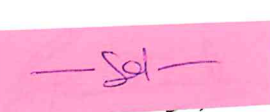
**ORDER**

**IA/1124/2021**

This is an application under Rule 11 of the NCLT Rules, 2016 seeking the revival of Corporate Insolvency Resolution Process of the corporate debtor. Counsel for the corporate debtor is present and submitted that the concerned Director of the corporate debtor has just recovered from COVID-19 and prayed for grant of time for filing reply. 10 days' time is granted for filing reply in this IA. Let this matter be posted after three weeks on **23<sup>rd</sup> of August, 2021.**



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)